

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 103
IB-2924/ND/2019

IN THE MATTER OF:

Mr. Naveen Sachdeva (M/s. Jay Packaging)

...PETITIONER

Vs.

M/s. Magppie International Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 05.07.2021
(Virtual Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :

For the Respondent/corporate-debtor :

For the Resolution/Applicant

**:Mr. P.B.A. Srinivasan, Ms.
Ichchha Kalash, PS Chandralekha
Advocates.**

ORDER

IA No. 2654/2021

This is an application under Section 60(5) of the IBC read with Section 12 of IBC, 2016 and Rule 11 of NCLT Rules, 2016 seeking exclusion of period of lockdown from 08.04.2021 to 06.06.2021, total comprising 59 days. The application is **allowed**.

IA No. 2693/2021

Heard the submissions made by the learned counsel for the applicant. This is an application filed under Section 60(5) of IBC read with Rule 11 of

(Anjula)



NCLT Rules on behalf of the RP of the CD seeking withdrawal and set aside notice demanding payment from Income Tax Department from the account of corporate debtor along with supporting affidavit. Let notice be served on the respondent and let this matter be posted after four weeks on **17th of August, 2021.**



(Hemant Kumar Sarangi)
Member (T)



(P.S.N. Prasad)
Member (J)

(Anjula)